

Annexure-4

Name of the Corporate Debtor: Jaypee Cement Corporation Limited ; Date of commencement of CIRP: 22nd July, 2024 ; List of creditors as on : 8th January 2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?						% of voting share in CoC
1	State Bank of India	06-Aug-24	1,416,635,204.86	1,416,635,204.86	Term Loan, Other Charges	-	No	4.25%	-	-	-	-	Refer Note 2
2	Union Bank of India	08-Aug-24	1,377,668,843.00	1,377,668,843.00	Term Loan	-	No	4.13%	-	-	-	-	Refer Note 2
3	Punjab National Bank	16-Aug-24	1,273,171,693.00	1,273,171,693.00	Term Loan	-	No	3.82%	-	-	-	-	Refer Note 2
4	Bank Of Baroda	07-Aug-24	320,514,273.64	320,514,273.64	Term Loan	-	No	0.96%	-	-	-	-	Refer Note 2
5	South Indian Bank	03-Aug-24	162,555,007.61	162,498,862.54	Term Loan, WCTL	-	No	0.49%	-	-	56,145.07	-	Refer Note 2
6	Axis Bank Limited	09-Aug-24	116,308,748.83	87,369,907.84	Term Loan, BG (Invoked)	-	No	0.26%	-	-	28,938,840.99	-	Refer Note 2
7	Indian Bank	09-Aug-24	820,321,285.67	820,321,285.67	Term Loan	-	No	2.46%	-	-	-	-	Refer Note 2
8	Pradeshya Industrial and Investment Corporation of UP Limited	08-Aug-24	47,600,000.00	-	Interest Free Loan	-	No	0.00%	-	-	47,600,000.00	-	Refer Note 1
9	Jaiprakash Associates Limited	21-Jul-25	746,898,000.00	141,100,000.00	Invocation of Corporate Guarantee issued by JAL to the lenders of JCCL	-	Yes	0.00%	-	-	605,798,000.00	-	Refer Note 3
10	Jaiprakash Associates Limited	08-Oct-25	9,198,658,278.00	-	BG in favour of JCCL out of the limit sanctioned to JAL	-	Yes	0.00%	-	-	9,198,658,278.00	-	
Total			15,480,331,334.61	5,599,280,070.54	-	-		16.36%	-	-	9,881,051,264.07	-	

Remarks:

Note 1: Pradeshya Industrial and Investment Corporation of UP Limited ('PICUP') has invoked the BG against their financial claim which was admitted earlier by the Resolution Professional, and so, their dues are already settled. Thus, the financial claim filed by PICUP is no longer admissible. Necessary communication has been sent to PICUP. Accordingly, the CoC has been re-constituted.

Note 2: Loans disbursed by the lenders against the Balaji Cement Plant, on which security was created, has presently been treated as "Unsecured Claims", as the plant was sold to UltraTech as part of the restructuring scheme of JAL and JCCL.

Note 3: The claim of Jaiprakash Associates Limited for INR 74.69 Cr against the Bank Guarantee issued on behalf of JCCL from the sanctioned working capital limit of JAL is admitted to the extent of the value of the BGs which are invoked only. Rest of the amount against uninvoked live BGs does not fall in the category of financial claim. As JAL is a related party to JCCL, so no voting share has been allotted against their admitted claim.

Note 4: Status of claims is subject to further revision on the basis of verification of any additional documents/information as and when received.